

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15059/2020

(Arising out of impugned final judgment and order dated 25-11-2020 in WC No. 17238/2020 passed by the High Court Of Judicature At Allahabad)

RAMCHANDRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS. Respondent(s)
(FOR I.R. and IA No.129019/2020-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.129020/2020-EXEMPTION FROM FILING O.T.
and IA No.129025/2020-EXEMPTION FROM FILING AFFIDAVIT and IA
No.129018/2020-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 11-12-2020 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Haraprasad Sahu, Adv.
Mr. Pranaya Kumar Mohapatra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioner states that the award dated 22.04.2016 was passed only with respect to 6000 hectares of land. The award state that since there was a stay order passed by the High Court of Allahabad on Gata number -181/0.265, 183/0.064, 184/0.013 comprising of 0.342 hectares in Village, Ahraula, it was not included in the award.

It was submitted that the High Court of Allahabad finally disposed of the pending writ petition vide judgment and order dated 06.09.2016. Thereafter, no further award was passed qua their

land.

Issue notice on the special leave petition as well as on the prayer for interim relief returnable in the last week of January, 2021.

Dasti, in addition, is permitted.

Learned counsel for the petitioner may serve the standing counsel for the State of U.P. as well as the official respondents.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER